

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 53125 of 2015

(Arising out of Order-in-Appeal No. UDZ-EXCUS-000-COM-0007-15-16 dated 26-05-2015 passed by the Commissioner, Central Excise Commissionerate, Udaipur Hqs, at N.C.R. Building Statue Circle, C-Scheme, Jaipur-302005)

M/s Hindustan Zinc Ltd.

.... Appellant

CLZS, Putholi,
Chittorgarh (Rajasthan)

VERSUS

**The Commissioner, Central
Excise, Udaipur,**

.... Respondent

142 B, Sector 11, Hiran Magri,
Udaipur (Rajasthan)

APPEARANCE:

Shri B.L. Narasimhan, Advocate & Shri Tarun Trehan, CA for the Appellant
Dr. Radhe Tallo, Authorized Representative of the Department

CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR MEMBER (TECHNICAL)

DATE OF HEARING : August 17, 2021

DATE OF DECISION : September 17, 2021

ORDER

The appeal is allowed. For order, see order of date in Service
Tax Appeal No. 53101 of 2015.

(Order pronounced in the open Court on 17.09.2021)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Rekha